

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 60352 of 2022

[Arising out of Order-in-Original No. 02/CUS/TECH/ASR/2022 dated 06.10.2022 passed by the Commissioner of Customs (Preventive), Amritsar]

M/s Bhagvati Impex

261, Vardhman Park, Chandigarh Road, Ludhiana,
Punjab-141010

.....Appellant

VERSUS

Commissioner of Customs, Amritsar

Preventive Custom House, C.R. Building, The Mall,
Amritsar, Punjab 143001

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri Pawan Kumar, Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.

60292/2024

DATE OF HEARING: 24.05.2024

DATE OF DECISION: 24.05.2024

PER S. S. GARG

Ld. Counsel for the appellant has filed a letter seeking withdrawal of the present appeal. On the ground, the same has become infructuous. Prayer allowed, dismissed as withdrawn.

(Operative part of the order pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**